

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 10/AM13
SCHEDULED TO BE HELD ON 06.06.2012
(HELD ON 20.06.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 10/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 06.06.2012 (held on 20.06.2012) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Development Officer
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 9/AM13 held on 30.05.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-54	NC No.: 10/AM13 Dated: 20.06.2012	HQ F. No. 01/87/162/00185/AM12/DES-VII	Status: Deferred
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Request: Higher quantity of Import Item No. 4 mentioned at SION H-278.

Decision: The content of the Representation was forwarded to D/o C&PC on 03.05.2012 and again on 29.05.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-55	HELVOET RUBBER & PLASTIC TECHNOLOGIES (I) PVT. LTD.	Status: Deferred
NC No.: 10/AM13 Dated: 20.06.2012	HQ F. No. 01/87/162/00224/AM12/DES-VII	

Request: Fixation of adhoc wastage norms for the export product “Thermostat Housing”.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-56	GARDEN SILK MILLS LTD.	Status: Deferred
NC No.: 10/AM13 Dated: 20.06.2012	HQ F. No. 01/87/162/00078/AM12/DES-VII	

Request: Modification in the Standard Input-Output Norms (SION) appearing at H-207.

Decision: A copy of request of firm alongwith All Industry Data received from Synthetic Rayon Textile Export Promotion

Council (SRTEPC) has been forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-57	V.K.A. POLYMERS PVT. LTD.	HQ F. No. 01/87/050/00237/AM12/DES-VII	Status: Approved
NC No.: 10/AM13 Dated: 20.06.2012	Adv. Lic. No. 3210049870 dated 14.09.2011	RLA F. No. 32/24/040/00030/AM12	

Request: Enhancement in the quantity of Import Item No. 1 and amendment in the description of Import Item No. 4.

Decision: The Committee considered both the above requests of firm in light of written comments of D/o C&PC furnished vide OM No. 46011/97/2006-PC-II dated 28.05.2012 and decided to **approve** the case amending the description of Import Item No. 4 to read as “LLDPE Granules /Powder”. The other request of firm for enhancement in the quantity of Import Item No. 1 – HDPE Granules was **rejected** as the quantity of raw materials allowed as per SION H-562.

Case No. A-58	PUNEET RESIN LTD.	HQ F. No. 01/87/050/00360/AM09/DES-VII	Status:
NC No.: 10/AM13 Dated: 20.06.2012	Adv. Lic. No. 0310482914 dated 19.08.2008	RLA F. No. 03/95/040/00424/AM09	Deferred

Request:	Issuance of EODC to M/s Puneet Resin Ltd. against Advance Authorization	No.
0310482914	dated 19.08.2008 against Shipping Bill No. 6615232 dated	27.08.2009.

Decision: The Committee again considered the request of firm and decided to defer the case for want of comments from D/o

C&PC.

Deferred for three weeks.

Case No. A-59	E.I. DUPONT INDIA PVT. LTD.	Status: Deferred
NC No.: 10/AM13 Dated: 20.06.2012	HQ F. No. 01/87/162/00021/AM13/DES-VII	

Request: Modification in the Standard Input-Output (SION) appearing at S. No.

H-471.

Decision: A D/L No. 46011/74/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.

Deferred for three weeks.

ONLINE CASES

1	Case No.:5/27/87-ALC1/2011	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date:11.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2012. Comments of D/o C&PC are awaited.			

2	Case No.:1/24/87-ALC1/2011	Party Name:UNIPATCH RUBBER LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 22.05.2012. Comments of DIPP are awaited.			

3	Case No.:4/36/87-ALC1/2011	Party Name:COSMO FILMS LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date:0310659828 14.10.2011	Defer Date:11.07.2012
	Decision: A D/L No. 46011/17/2004-PC.II dated 26.12.2011 was issued by D/o C&PC to firm. The firm vide its letter dated 26.04.2012 had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.05.2012. The Representative of D/o C&PC in the Meeting stated that the reply sent by the firm is not proper. The firm has informed that advance authorization is under para 4.7.1 of HBP Vol. I. This para is not applicable in this case, as the Minutes quoted in the firm's reply are more than one year. Therefore, the firm was asked to furnish the information (as per above D/L) vide letter dated 25.05.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

4	Case No.:10/38/87-ALC1/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date:0510308166 16.11.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.06.2012. Comments of D/o C&PC are awaited.			

5	Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276 29.11.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.05.2012. Comments of D/o C&PC are awaited.			

6	Case No.:15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263 02.12.2011	Defer Date:11.07.2012
	Decision: The firm was asked to furnish certain information vide this Directorate letter dated 10.05.2012 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 30.05.2011 requested for grant of some days time for submission of information. The Committee considered the request of firm and decided to accede to the request of firm for submission of information upto 11.07.2012.			

7	Case No.:11/38/87-ALC1/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00287/AM12/	RLA File :03/94/040/00786/AM12/	Lic.No/Date:0310669924 12.12.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.05.2012. Comments of D/o C&PC are awaited.			

8	Case No.:12/38/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00288/AM12/	RLA File :03/94/040/00784/AM12/	Lic.No/Date:0310669938 12.12.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of			

D/o C&PC are awaited.

9	Case No.:1/43/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00329/AM12/	RLA File :03/94/040/00785/AM12/	Lic.No/Date:0310669997 12.12.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

10	Case No.:2/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00290/AM12/	RLA File :03/94/040/00782/AM12/	Lic.No/Date:0310671251 16.12.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

11	Case No.:3/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00291/AM12/	RLA File :03/94/040/00783/AM12/	Lic.No/Date:0310671258 16.12.2011	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

	Case No.:23/5/87-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
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HQ File :01/87/050/00052/AM13/	RLA File :17/24/040/00005/AM10/	Lic.No/Date:1710004670 16.12.2011	Defer Date:
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
I	39072000	62/0- INTER M 1112 (POLYOXYPROPYLENE GLYCEROL ETHER) (Appearance: Liquid)	32.000	M.T	3408960.00	67840.00 US Dollars
				Total	3,408,960.00	67,840.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
I	29102000	PROPYLENE OXIDE (Colourless clear liquid)	31.414	M.T	2210045.25	43981.00 US Dollars	
				Total	2,210,045.25	43,981.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/72/2012-PC.II dated 22.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
INTER M 1112 (Polyoxypropylene Glycerol ether)	1 kg	POLYPROPYLENE OXIDE	0.98168 kg

13	Case No.:15/46/87-ALC1/2011	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00378/AM12/	RLA File :34/24/040/00041/AM12/	Lic.No/Date:3410032934 12.01.2012	Defer Date:04.07.2012
	Decision: A D/L No. 46011/25/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 11.04.2012 and 10.05.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:11.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.06.2012. Comments of D/o C&PC are awaited.			

15	Case No.:9/47/87-ALC1/2011	Party Name:PARAS LAMINATES PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00390/AM12/	RLA File :05/24/040/00278/AM11/	Lic.No/Date:0510315469 24.01.2012	Defer Date:11.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.06.2012. Comments of D/o C&PC are awaited.			

16	Case No.:7/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00358/AM12/	RLA File :31/83/040/00205/AM12/	Lic.No/Date:3110052648 30.01.2012	Defer Date:11.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

17	Case No.:8/45/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00359/AM12/	RLA File :31/83/040/00216/AM12/	Lic.No/Date:3110052649 30.01.2012	Defer Date:11.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

18	Case No.:6/51/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00451/AM12/	RLA File :03/94/040/01004/AM12/	Lic.No/Date:0310682453 17.02.2012	Defer Date:11.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2012. Comments of D/o C&PC are awaited.			

19	Case No.:9/48/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00408/AM12/	RLA File :31/83/040/00229/AM12/	Lic.No/Date:3110053068 21.02.2012	Defer Date:11.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.06.2012. Comments of D/o C&PC are awaited.			

20	Case No.:4/4/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00012/AM13/	RLA File :07/24/040/00458/AM12/	Lic.No/Date:0710086453 21.02.2012	Defer Date:11.07.2012
	Decision: A D/L No. 46011/163/2004-PC.II dated 06.06.2012 was issued by D/o C&PC to firm. It was decided by the			

Committee to issue a Reminder to firm giving 15 days for submission of information.

21	Case No.:8/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00417/AM12/	RLA File :03/95/040/00979/AM12/	Lic.No/Date:0310683390 24.02.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

22	Case No.:9/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00418/AM12/	RLA File :03/95/040/00988/AM12/	Lic.No/Date:0310683448 24.02.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

23	Case No.:10/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00419/AM12/	RLA File :03/95/040/00990/AM12/	Lic.No/Date:0310683450 24.02.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

24	Case No.:11/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00420/AM12/	RLA File :03/95/040/00986/AM12/	Lic.No/Date:0310683617 27.02.2012	Defer Date:04.07.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.

25	Case No.: 12/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00421/AM12/	RLA File :03/95/040/00989/AM12/	Lic.No/Date:0310683623 27.02.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

26	Case No.: 13/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00422/AM12/	RLA File :03/95/040/00991/AM12/	Lic.No/Date:0310683632 27.02.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

Case No.:10/1/87-ALC1/2012		Party Name:K K POLYCOLOR ASIA LIMITED.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved		
HQ File :01/87/050/00478/AM12/		RLA File :02/24/040/00216/AM12/	Lic.No/Date:0210174561 27.02.2012	Defer Date:		
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011010	62/0- Filled LLDPE Compound : Net Content : LLDPE:52500.0 Kgs. , Calcium Carbonate :97500.00 Kgs	150000.000	K.G	5145000.00	105000.00 US Dollars

27							Total	5,145,000.00	105,000.00
	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)	
	1	39011010	LLDPE	54075.000	K.G	3709545.00	75705.00 US Dollars	Value & Qty	
	2	28365000	Calcium Carbonate	100425.000	K.G	713519.63	14561.63 US Dollars	Value & Qty	
				Total		4,423,064.63	90,266.63		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/44/2009-PC.II dated 11.06.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Compound (containing 35+/-1% LLDPE and 65+/-1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.3605 kg
		2. Calcium Carbonate	0.6695 kg

28	Case No.:9/5/87-ALC1/2012	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00038/AM13/	RLA File :56/24/040/00003/AM12/	Lic.No/Date:5610000098 27.02.2012	Defer Date:11.07.2012
	Decision: A D/L No. 46011/39/2009-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

Case No.:3/1/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39209090	63/0- NYLON BASED THERMAL LAMINATION (EXTRUSION LAMINATED/COATED) FILM.	200000.000	K.G	44634129.00	903524.88 US Dollars
				Total	44,634,129.00	903,524.88

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	BOPA Films	95700.000	K.G	24020700.00	478500.00 US Dollars	Value & Qty
2	39013000	Ethyl Vinyl Acetate	124560.000	K.G	14381697.60	286488.00 US Dollars	Value & Qty
3	39094090	MICA	300.000	K.G	75300.00	1500.00 US Dollars	Value & Qty
				Total	38,477,697.60	766,488.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/139/2006-PC.II dated 28.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon Based Thermal Lamination Film	1 kg	1. BOPA (Nylon) Film	0.4785 kg
		2. EVA Granules	0.6225 kg
		3. MICA (Water Based Resin Emulsion)	0.0015 kg

30	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:11.07.2012
	Decision: A D/L No. 46011/58/2012-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

31	Case No.:32/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00441/AM12/	RLA File :03/95/040/01010/AM12/	Lic.No/Date:0310684246 01.03.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

32	Case No.:33/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00442/AM12/	RLA File :03/95/040/00987/AM12/	Lic.No/Date:0310684247 01.03.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

33	Case No.:34/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00443/AM12/	RLA File :03/95/040/01016/AM12/	Lic.No/Date:0310684248 01.03.2012	Defer Date:04.07.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.

34	Case No.:35/49/87-ALC1/2011	Party Name:ROHM AND HAAS (INDIA) PVT LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00444/AM12/	RLA File :03/95/040/01008/AM12/	Lic.No/Date:0310684249 01.03.2012	Defer Date:04.07.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.05.2012. Comments of D/o C&PC are awaited.			

Case No.:5/1/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved				
HQ File :01/87/050/00473/AM12/	RLA File :03/95/040/00498/AM12/	Lic.No/Date:0310684891 05.03.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39061000	62/0- BUTYL ACRYLATE, METHYL METHACRYLATE AND ACRYLIC ACID COPOLYMER EMULSION HAVING SOLIDS 50.0+/-1.0% STABILISED BY EMULSIFIERS (PIDICRYL 838)	48000.000	K.G	3995200.00	90800.00 US Dollars	
				Total	3,995,200.00	90,800.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29161210	BUTYL ACRYLATE	12798.240	K.G	2004204.00	44537.88 US Dollars	Value & Qty

2	29161400	METHYL METHACRYLATE	9659.040	K.G	1264851.00	28107.81 US Dollars	Value & Qty
3	29161100	ACRYLIC ACID	362.400	K.G	55610.00	1235.78 US Dollars	Value & Qty
				Total	3,324,665.00	73,881.47	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/103/2009-PC.II dated 18.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate Methyl Methacrylate and Acrylate Acid Copolymer Emulsion having Solids 50.0+/-1.0% Stabilised by emulsifiers (Pidicryl 838)	1 kg	1. Butyl Acrylate	0.2666 kg
		2. Methyl Methacrylate	0.2012 kg
		3. Acrylic Acid	0.0075 kg

Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:11.07.2012
Decision: A D/L No. 46011/58/2012-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

Case No.:16/5/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39119090	63/0- PEEK (POLYETHER ETHER KETONE)	200000.000	K.G	597930000.00	11400000.00 US Dollars
				Total	597,930,000.00	11,400,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29142990	4,4 DIFLUORO BENZO PHENONE	160000.000	K.G	204480000.00	3840000.00 US Dollars	Value & Qty
2	29072200	HYDROQUINONE	80000.000	K.G	46008000.00	864000.00 US Dollars	Value & Qty
3	28362090	SODIUM CARBONATE	83200.000	K.G	2651950.08	49801.88 US Dollars	Value & Qty
4	28364000	POTASSIUM CARBONATE	600.000	K.G	76680.00	1440.00 US Dollars	Value & Qty
5	29309070	DIPHENYL SULFONE	50000.000	K.G	31950000.00	600000.00 US Dollars	Value & Qty
6	28273990	LITHIUM CHLORIDE	4000.000	K.G	7750512.00	145549.52 US Dollars	Value & Qty
				Total	292,917,142.08	5,500,791.40	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2007-PC.II dated 28.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Ether Ketone (PEEK)	1 kg	1. 4,4 Difluoro Benzophenone	0.793 kg
		2. Hydroquinone (Premium / Photographic Grade)	0.392 kg
		3. Soda Solvey / Sodium Carbonate Light	0.416 kg
		4. Potassium Carbonate	0.003 kg

	5. Diphenyl Sulfone	0.164 kg
	6. Lithium Chloride (99% Anhydrous)	0.021 kg

Case No.:17/5/87-ALC1/2012	Party Name:SOLVA Y SPECIALITIES INDIA PVT.LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00046/AM13/	RLA File :03/95/040/01009/AM12/	Lic.No/Date:0310685709 12.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39119090	63/0- PEEK (POLYETHER ETHER KETONE)	100000.000	K.G	281580000.00	5700000.00 US Dollars
				Total	281,580,000.00	5,700,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29142990	4,4 DIFLUORO BENZO PHENONE	80000.000	K.G	101203200.00	2016000.00 US Dollars	Value & Qty
2	29072200	HYDROQUINONE	40000.000	K.G	21686400.00	432000.00 US Dollars	Value & Qty
3	28362090	SODIUM CARBONATE	41600.000	K.G	1251993.60	24940.11 US Dollars	Value & Qty
4	28364000	POTASSIUM CARBONATE	300.000	K.G	36144.00	720.00 US Dollars	Value & Qty
5	29309070	DIPHENYL SULFONE	25000.000	K.G	15060000.00	300000.00 US Dollars	Value & Qty
6	28273990	LITHIUM CHLORIDE	2000.000	K.G	3659040.00	72889.24 US Dollars	Value & Qty
				Total	142,896,777.60	2,846,549.35	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2007-PC.II dated

28.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Ether Ether Ketone (PEEK)	1 kg	1. 4,4 Difluoro Benzophenone	0.793 kg
		2. Hydroquinone (Premium / Photographic Grade)	0.392 kg
		3. Soda Solvey / Sodium Carbonate Light	0.416 kg
		4. Potassium Carbonate	0.003 kg
		5. Diphenyl Sulfone	0.164 kg
		6. Lithium Chloride (99% Anhydrous)	0.021 kg

39	Case No.:10/8/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00071/AM13/	RLA File :09/24/040/00608/AM12/	Lic.No/Date:0910051694 12.03.2012	Defer Date:11.07.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 12.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.:4/2/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
	HQ File :01/87/050/00482/AM12/	RLA File :05/24/040/00455/AM12/	Lic.No/Date:0510319997 13.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39039090	64/0- Thermoplastic Compounds / TPR/ TPE (TP Compounds)	300000.000	K.G	51981150.00	1052250.00 US Dollars	
				Total	51,981,150.00	1,052,250.00	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39039090	SBS/ Styrene Butadiene Styrene Co-Polymer / Styrene Butadiene Block Co-Polymer PB575, 604,675, 585, 5301, 5302,511 EN675,684,685,687,611,701, 659,604, LCY-1475,1487,1484,3411,3546 LG-411S,475, 485,501,604,675, TSRC-475E,475R, 4202, 4230,3201,3202, PB-5903, SEBS-9550,9551	210000.000	K.G	33196800.00	672000.00 US Dollars	Value & Qty
2	39039090	Styrene Butadiene Co-Polymer Styrolux-3G55, 684D. Styroclear-GH62, KR03, KR03NW, KH99HG, KRDEV0270C, XK-43, PB5925, PB-5910, 210, CN07, CN08, ASAFLEX-825, 805. 810	36000.000	K.G	5335200.00	108000.00 US Dollars	Value & Qty
3	40021990	Synthetic Rubber JSR-RB830, RB-830 OFF SPEC, RB-820	30000.000	K.G	6669000.00	135000.00 US Dollars	Value & Qty
				Total	45,201,000.00	915,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/56/2012-PC.II dated 22.05.2012, following adhoc norms are **approved with 5% wastage**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermosetting Compound/TPR/TPE (TP Compound)	1 kg	1. SBS/Styrene Butadiene Styrene Butadiene Block Co-Polymer (PB – 575, 604, 675, 585, 5301, 511, 5302, EN-675, 684, 685, 687, 611, 701, 659, 604, LCY-1475, 1487, 1484, 3411, 3546 LG-411S, 475, 485, 501,	0.6934 kg

		604, 675 TSRC-475E, 475R, 4202, 4230, 3201, 3202 PB-5903, SBBS-9550, 9551)	
		2. Styrene Butadiene Copolymer (Styrolux – 3G55, 684D StyrocLEAR-GH62, KR03, KR03 NW, KH99HG, KRDEV0270C, XK-43, PB5925, PB-5910, 210, CN07, CN08, ASAFLEX-825, 805, 810)	0.1189 kg
		3. Synthetic Rubber (JSR-RB 830, RB-830 Off Spec., RB-820)	0.0990 kg

Case No.:5/2/87-ALC1/2012	Party Name:SHREE SALES CORPORATION	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved																					
HQ File :01/87/050/00483/AM12/	RLA File :13/24/040/00050/AM12/	Lic.No/Date:1310039092 13.03.2012	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39029000</td><td>63/0- COMPOUND SUPERWHITE SUPERADD</td><td>275.000</td><td>M.T</td><td>14231250.00</td><td>284625.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>14,231,250.00</td><td>284,625.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39029000	63/0- COMPOUND SUPERWHITE SUPERADD	275.000	M.T	14231250.00	284625.00 US Dollars					Total	14,231,250.00	284,625.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																		
1	39029000	63/0- COMPOUND SUPERWHITE SUPERADD	275.000	M.T	14231250.00	284625.00 US Dollars																		
				Total	14,231,250.00	284,625.00																		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39029000	POLYPROPYLENE (VISTAMAXX)	70.810	M.T	8851563.00	177031.00 US Dollars	Value & Qty
2	28365000	CALCIUM CARBONATE	211.020	M.T	1698721.00	33974.00 US Dollars	Value & Qty
3	29072990	ANTIOXIDANT ANOX/KINOX	1.416	M.T	1203813.00	24076.00 US Dollars	Value & Qty
				Total	11,754,097.00	235,081.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/65/2012-PC.II dated 22.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene based elastomer Compound Superwhite Superadd (Containing 25 +/-1% Vistamaxx and 75%+/-1% Calcium Carbonate)	1 kg	1. Polypropylene based Elastomer (Vistamaxx)	0.2575 kg
		2. Calcium Carbonate	0.7673 kg
		3. Antioxidant Anox /Kinox	0.0051 kg

Case No.:22/5/87-ALC1/2012	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00051/AM13/	RLA File :05/23/040/00499/AM12/	Lic.No/Date:0510320892 23.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39019090	63/0- FILLER MASTERBATCH - FMBA GPPS 105, CONTAINING: a) GPPS contents 45% = 5400 Kgs b) Calcium Carbonate contents 55% = 6600 Kgs	12000.000	K.G	837330.00	16950.00 US Dollars
				Total	837,330.00	16,950.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39031990	General Purpose Polystyrene Granules (GPPS) (GPPS)	5508.000	K.G	612214.00	12393.00 US Dollars	Qty
2	28365000	Filler / Calcium Carbonate Filler / Calcium Carbonate	6732.000	K.G	56535.00	1144.44 US Dollars	Qty
				Total	668,749.00	13,537.44	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/36/2006-PC.II dated 22.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filler Masterbatch – FMBA GPPS 105 (containing 45+/-1% GPPS and 55+/-1% Calcium Carbonate)	1 kg	1. General Purpose Polystyrene Granules	0.459 kg
		2. Filler/ Calcium Carbonate	0.561 kg

Case No.:18/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
HQ File :01/87/050/00047/AM13/	RLA File :03/95/040/01073/AM12/	Lic.No/Date:0310687749 26.03.2012	Defer Date:11.07.2012

Decision: A D/L No. 46011/132/2007-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. It was decided by the

Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.

44	Case No.:19/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00048/AM13/	RLA File :03/95/040/01074/AM12/	Lic.No/Date:0310687740 26.03.2012	Defer Date:11.07.2012
	Decision: A D/L No. 46011/132/2007-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

45	Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:11.07.2012
	Decision: A copy of application has already been forwarded to D/o C&PC on 27.04.2012. However, Technical Representative of D/o C&PC informed Committee that they still have not received the copy of application. Hence, it was decided to again forward a copy of application to D/o C&PC.			

46	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:11.07.2012
	Decision: A copy of application has already been forwarded to D/o C&PC on 27.04.2012. However, Technical Representative of D/o C&PC informed Committee that they still have not received the copy of application. Hence, it was decided to again forward a copy of application to D/o C&PC.			

47	Case No.:20/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00049/AM13/	RLA File :03/95/040/01075/AM12/	Lic.No/Date:0310687986 27.03.2012	Defer Date:11.07.2012
	Decision: A D/L No. 46011/132/2007-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

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Case No.:11/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved				
HQ File :01/87/050/00040/AM13/	RLA File :03/94/040/01140/AM12/	Lic.No/Date:0310688405 28.03.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39011090	63/0- XLPE SIOPLS COMPOUND	990.000	M.T	97430850.00	2004750.00 US Dollars	
				Total	97,430,850.00	2,004,750.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LINER LOW DENSITY POLYETHYLENE (LLDPE)	989.406	M.T	70871151.70	1434638.70 US Dollars	Value & Qty
2	29310000	TRI - METHOXY VINYL SILANE (VTMOS)	13.860	M.T	3765762.00	76230.00 US Dollars	Value & Qty

3	39123000	DI - CUMYLPEROXIDE (DCP)	0.792	M.T	176061.60	3564.00 US Dollars	Value & Qty
4	38123090	ANTIOXIDANT	0.792	M.T	410810.40	8316.00 US Dollars	Value & Qty
				Total	75,223,785.70	1,522,748.70	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/85/2010-PC.II dated 28.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri Methoxy Vinyl Silane	0.0140 kg
		3. Di Cumylperoxide (DCP)	0.0008 kg
		4. Antioxidant	0.0008 kg

Case No.:5/10/87-ALC1/2012	Party Name:MAX INDIA LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00081/AM13/	RLA File :22/24/040/00090/AM12/	Lic.No/Date:2210012657 28.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39202090	63/0- THERMAL BOPP FILM	1000000.000	K.G	163020000.00	3300000.00 US Dollars

				Total	163,020,000.00	3,300,000.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	POLYPROPYLENE GRANULE (HOMOPOLYMER)	445000.000	K.G	36271950.00	734250.00 US Dollars	Value & Qty
2	39023000	POLYPROPYLENE GRANULE (COPOLYMER)	95300.000	K.G	12240332.00	247780.00 US Dollars	Value & Qty
3	39029090	POLYPROPYLENE ADDITIVE COMPOUNDS	95300.000	K.G	12240332.00	247780.00 US Dollars	Value & Qty
4	39029000	POLYPROPYLENE MASTERBATCH	23300.000	K.G	3740815.00	75725.00 US Dollars	Value & Qty
5	39013000	EVA COPOLYMER (ETHYLENE VINYL ACETATE COPOLYMER)	516700.000	K.G	76574940.00	1550100.00 US Dollars	Value & Qty
				Total	141,068,369.00	2,855,635.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 6/87-ALC1/2012 dated 08.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermal BOPP Film	1 kg	1. Polypropylene Granules (Homopolymer)	0.4450 kg
		2. Polypropylene Granules (Copolymer)	0.0953 kg
		3. Polypropylene Additive Compounds	0.0953 kg
		4. Polypropylene Master Batch	0.0233 kg
		5. EVA Copolymer	0.5167 kg

Case No.: 11/10/87-ALC1/2012	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00087/AM13/	RLA File :34/24/040/00279/AM12/	Lic.No/Date:3410033740 29.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39092090	62/0- MODIFIED MELAMINE RESIN THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY ALC, NEW DELHI.	100000.000	K.G	12150000.00	250000.00 US Dollars
				Total	12,150,000.00	250,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29336100	MELAMINE	30000.000	K.G	2667600.00	54000.00 US Dollars	Value & Qty
2	29336100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	50000.000	K.G	2964000.00	60000.00 US Dollars	Value & Qty
3	29051100	METHANOL	45000.000	K.G	1778400.00	36000.00 US Dollars	Value & Qty
4	28112200	SILICA	30000.000	K.G	2964000.00	60000.00 US Dollars	Value & Qty
				Total	10,374,000.00	210,000.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated 27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg
		4. Silica	0.300 kg

Case No.:12/10/87-ALC1/2012	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00088/AM13/	RLA File :34/24/040/00278/AM12/	Lic.No/Date:3410033739 29.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39092090	62/0- MODIFIES MELAMINE RESIN THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY ALC, NEW DELHI.	100000.000	K.G	12150000.00	250000.00 US Dollars
				Total	12,150,000.00	250,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
						54000.00 US	

1	29336100	MELAMINE	30000.000	K.G	2667600.00	60000.00 US Dollars	Value & Qty
2	29121100	PARAFORMALDEHYDE (MINIMUM 91% PURITY)	50000.000	K.G	2964000.00	60000.00 US Dollars	Value & Qty
3	29051100	METHANOL	45000.000	K.G	1778400.00	36000.00 US Dollars	Value & Qty
4	28112200	SILICA	30000.000	K.G	2964000.00	60000.00 US Dollars	Value & Qty
				Total	10,374,000.00	210,000.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated 27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Modified Melamine Resin	1 kg	1. Melamine	0.300 kg
		2. Paraformaldehyde	0.500 kg
		3. Methanol	0.450 kg
		4. Silica	0.300 kg

Case No.:13/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00042/AM13/	RLA File :03/94/040/01157/AM12/	Lic.No/Date:0310689111 30.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39011090	63/0- XLPE SIOPLS COMPOUND	990.000	M.T	97430850.00	2004750.00 US Dollars
				Total	97,430,850.00	2,004,750.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LINER LOW DENSITY POLYETHYLENE (LLDPE)	989.406	M.T	70871151.70	1434638.70 US Dollars	Value & Qty
2	29310000	TRI-METHOXY VINYL SILANE (VTMOS)	13.860	M.T	3765762.00	76230.00 US Dollars	Value & Qty
3	39123000	DI- CUMYLPEROXIDE (DCP)	0.792	M.T	176061.60	3564.00 US Dollars	Value & Qty
4	38123090	ANTIOXIDANT	0.792	M.T	410810.40	8316.00 US Dollars	Value & Qty
				Total	75,223,785.70	1,522,748.70	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/85/2010-PC.II dated 28.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri Methoxy Vinyl Silane	0.0140 kg
		3. Di Cumylperoxide (DCP)	0.0008 kg
		4. Antioxidant	0.0008 kg

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Case No.: 14/5/87-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00043/AM13/	RLA File :03/94/040/01179/AM12/	Lic.No/Date:0310688904 30.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39079990	62/0- Eganal PS IP liq	200000.000	K.G	14994000.00	306000.00 US Dollars
				Total	14,994,000.00	306,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173700	Dimethyl terephthalate	13950.000	K.G	1395000.00	27900.00 US Dollars	Value & Qty
				Total	1,395,000.00	27,900.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/15/2008-PC.II dated 11.06.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Eganal PS IP liq.	1 kg	Dimethyl Terephthalate	0.06975 kg

Case No.: 15/5/87-ALC1/2012	Party Name:KALPENA INDUSTRIES	Meet No/Date:10/87-ALC1/2012	Status: Approved
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	LIMITED,	20.06.2012	
HQ File :01/87/050/00044/AM13/	RLA File :03/94/040/01188/AM12/	Lic.No/Date:0310689531 03.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39011090	63/0- XLPE SIOPLAS COMPOUND	990.000	M.T	97430850.00	2004750.00 US Dollars
				Total	97,430,850.00	2,004,750.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LINER LOW DENSITY POLYETHYLENE (LLDPE)	989.406	M.T	70871151.70	1434638.70 US Dollars	Value & Qty
2	29310000	TRI - METHOXY VINYL SILANE (VTMOS)	13.860	M.T	3765762.00	76230.00 US Dollars	Value & Qty
3	39123000	DI - CUMYLPEROXIDE (DCP)	0.792	M.T	176061.60	3564.00 US Dollars	Value & Qty
4	38123090	ANTIOXIDANT	0.792	M.T	410810.40	8316.00 US Dollars	Value & Qty
				Total	75,223,785.70	1,522,748.70	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/85/2010-PC.II dated 28.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri Methoxy Vinyl Silane	0.0140 kg
		3. Di Cumylperoxide (DCP)	0.0008 kg
		4. Antioxidant	0.0008 kg

55	Case No.: 21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date:04.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.04.2012. Comments of D/o C&PC are awaited.			

56	Case No.: 8/10/87-ALC1/2012	Party Name:RALSON (INDIA) LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00084/AM13/	RLA File :30/24/040/00003/AM13/	Lic.No/Date:3010085121 10.04.2012	Defer Date:04.07.2012
	Decision: A copy of application has been forwarded to DIPP on 14.06.2012. Comments of DIPP are awaited.			

57	Case No.: 2/10/87-ALC1/2012	Party Name:ADRIA (INDIA) STONE TECH PVT. LTD.,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00078/AM13/	RLA File :07/24/040/00482/AM12/	Lic.No/Date:0710087625 12.04.2012	Defer Date:11.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.06.2012. Comments of D/o C&PC are awaited.			

	Case No.: 3/10/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
	HQ File :01/87/050/00079/AM13/	RLA File :08/24/040/00004/AM13/	Lic.No/Date:0810110716 13.04.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39075000	62/0- Alkyd Resin S 5060 (70% Resin content)	106400.000	K.G	8925000.00	175000.00 US Dollars
				Total	8,925,000.00	175,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	43198.000	K.G	2805000.00	55000.00 US Dollars	Qty
2	29173500	Phthalic Anhydride	24152.000	K.G	1836000.00	36000.00 US Dollars	Qty
3	29054210	Pentaerithritol	7448.000	K.G	663000.00	13000.00 US Dollars	Qty
4	29054500	Glycerine	11065.000	K.G	459000.00	9000.00 US Dollars	Qty
5	27101990	Mineral Turpentine Oil (This licence issued under para 4.7 of H.B. vol.I 2009-14 for fixation of norms by ALC New Delhi)	33516.000	K.G	1938000.00	38000.00 US Dollars	Qty
				Total	7,701,000.00	151,000.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 2/87-ALC1/2012 dated 12.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5060 (70% Resin Content)	1 kg	1. Distilled Fatty Acid	0.406 kg
		2. Phthalic Anhydride	0.227 kg
		3. Pentaerithritol	0.070 kg
		4. Glycerin	0.104 kg
		5. Mineral Turpentine Oil (MTO)	0.315 kg

59	Case No.:1/5/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00030/AM13/	RLA File :31/83/040/00006/AM13/	Lic.No/Date:3110053815 18.04.2012	Defer Date:11.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.05.2012. Comments of D/o C&PC are awaited.			

60	Case No.:4/10/87-ALC1/2012	Party Name:PACIFIC PIPE SYSTEMS PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00080/AM13/	RLA File :08/24/040/00009/AM13/	Lic.No/Date:0810110879 18.04.2012	Defer Date:11.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.06.2012. Comments of D/o C&PC are awaited.			

61	Case No.:6/10/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00082/AM13/	RLA File :08/24/040/00022/AM13/	Lic.No/Date:0810111150 30.04.2012	Defer Date:11.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.06.2012. Comments of D/o C&PC are awaited.			

	Case No.:8/8/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
	HQ File :01/87/050/00069/AM13/	RLA File :05/24/040/00031/AM13/	Lic.No/Date:0510323674 02.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39039090	64/0- Thermoplastic Compound / TPE Compounds / / (TPR)	250000.000	K.G	43796888.00	850425.00 US Dollars
				Total	43,796,888.00	850,425.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021930	SBS Co-Polymer / Styrene Butadiene Styrene Co-Polymer - 4452 , LG-411S, 501S, 475, 484, 485, 487, CALPRENE411, 540, 501, 6120 TAIPOLE SEBS-6151, 6150 GLOBALPRENE-3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, KRATON G1650MU, G1650 EU , G1651 HU ENPRENE-611, 655, 684, 685, 687, 701	199000.000	K.G	30745500.00	597000.00 US Dollars	Value & Qty
2	39039090	Styrene Ethylene Butylene Styrene Co-Polymer EUROPRENE SOL TH 2312, 2315	27500.000	K.G	4248750.00	82500.00 US Dollars	Value & Qty
3	39039090	K-Resin, Styrene Butadiene Co-Polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903	20000.000	K.G	3090000.00	60000.00 US Dollars	Value & Qty
				Total	38,084,250.00	739,500.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2011-PC.II dated 28.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Thermoplastic Compound/ Compounds	TPE	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (4452, LG – 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150 Globalprene 3546, 3411, KTR – 401P, Kibiton TPE PB-511, 5300, 5301, 5302 JSR RB-830, 820, Kraton G 1650 MU, G 1650 EU, Enprene 611, 655, 684, 685, 687, 701)	0.7960 kg
			2. Styrene Ethylene Butylene Styrene Copolymer (Europrene SOL TH 2312, 2315)	0.1100 kg
			3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903)	0.0800 kg

Case No.:9/8/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Approved
HQ File :01/87/050/00070/AM13/	RLA File :05/24/040/00032/AM13/	Lic.No/Date:0510323679 02.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39039090	64/0- Thermoplastic Compound / TPE Compound / (TPR)	250000.000	K.G	43796888.00	850425.00 US Dollars
				Total	43,796,888.00	850,425.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021930	SBS Co-Polymer / Styrene Butadiene Styrene Co-Polymer - 4452 , LG-411S, 501S, 475, 484, 485, 487, TAIPOL SEBS-6151, 6150 GLOBALPRENE-3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, KRATON G1650MU, G1650 EU , G1651 HU ENPRENE-611, 655, 684, 685, 687, 701 , CALPRENE411, 540, 501, 6120	199000.000	K.G	30745500.00	597000.00 US Dollars	Value & Qty
2	39039090	Styrene Ethylene Bytylene Styrene Co-Polymer EUROPRENE SOL TH-2312, 2315	27500.000	K.G	4248750.00	82500.00 US Dollars	Value & Qty
3	39039090	K-Resin, Styrene Butadiene Co-Polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903	20000.000	K.G	3090000.00	60000.00 US Dollars	Value & Qty
				Total	38,084,250.00	739,500.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2011-PC.II dated 28.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic	1 kg	1. SBS Copolymer/ Styrene Butadiene	0.7960 kg

	Compound/ Compounds	TPE	Copolymer/ Styrene Butadiene Styrene Copolymer (4452, LG – 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150 Globalprene 3546, 3411, KTR – 401P, Kibiton TPE PB-511, 5300, 5301, 5302 JSR RB-830, 820, Kraton G 1650 MU, G 1650 EU, Enprene 611, 655, 684, 685, 687, 701)	
			2. Styrene Ethylene Butylene Styrene Copolymer (Europrene SOL TH 2312, 2315)	0.1100 kg
			3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903)	0.0800 kg

64	Case No.:7/10/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00083/AM13/	RLA File :08/24/040/00035/AM13/	Lic.No/Date:0810111332 03.05.2012	Defer Date: 11.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.06.2012. Comments of D/o C&PC are awaited.			

	Case No.:9/10/87-ALC1/2012	Party Name:NEXGEN LAMINATORS PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
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65	HQ File :01/87/050/00085/AM13/	RLA File :30/24/040/00010/AM13/	Lic.No/Date:3010085555 03.05.2012	Defer Date: 11.07.2012
Decision: A copy of application has been forwarded to D/o C&PC on 01.06.2012. Comments of D/o C&PC are awaited.				

66	Case No.:10/10/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00086/AM13/	RLA File :32/24/040/00003/AM13/	Lic.No/Date:3210054285 03.05.2012	Defer Date: 11.07.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

67	Case No.:1/10/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00077/AM13/	RLA File :05/24/040/00040/AM13/	Lic.No/Date:0510324125 08.05.2012	Defer Date: 11.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 01.06.2012. Comments of D/o C&PC are awaited.			

68	Case No.:13/10/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:10/87-ALC1/2012 20.06.2012	Status: Deferred
	HQ File :01/87/050/00089/AM13/	RLA File :31/83/040/00035/AM13/	Lic.No/Date:3110054453 25.05.2012	Defer Date: 11.07.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 19.06.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
